## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2371 ANSWERED ON:27.08.2012 WELFARE BOARDS Kaswan Shri Ram Singh

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of States which have constituted Welfare Boards for the labourers of unorganised sector;
- (b) whether some of the States are reluctant to constitute Welfare Boards, if so, the reasons therefor;
- (c)whether many States have not framed any laws in this regard yet; and
- (d)if so, the details thereof?

## **Answer**

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): As per information available, the States of Karnataka, Chhattisgarh, West Bengal, Assam, Orissa, Gujarat, Kerala, Tripura, Rajasthan, Andhra Pradesh and Andaman & Nicobar Admn. have constituted the State Social Security Boards under the Unorganised Workers' Social Security Act, 2008.

State of Tamilnadu has informed that State is already implementing various welfare schemes for unorganized workers under the State Acts, Rules and schemes. Hence, there is no necessity to make Rules and constitute State Social Security Board under the Central Act i.e. Unorganised Workers Social Security Act, 2008.